

- (1) A copy each (in English and Hindi) of the following papers, under clause (6) of article 338 of the Constitution:—
 - (a) Report of the National Commission for Scheduled Castes (NCSC) on the plight of Safai Karamcharis and the Recommendations/Proposals to improve their plight, New Delhi. (March, 2012).
 - (b) Explanatory Memorandum on the above said Report.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No L.T. 1056/17/19]

MESSAGES FROM LOK SABHA

The National Institute of Design (Amendment) Bill, 2019

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 26th November, 2019, agreed without any amendment to the National Institute of Design (Amendment) Bill, 2019, which was passed by Rajya Sabha at its sitting held on the 6th August, 2019."

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE

प्रो. राम गोपाल यादव (उत्तर प्रदेश): महोदय, मैं विभाग-संबंधित स्वास्थ्य और परिवार कल्याण संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदन (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) 115th Report on the National Commission for Indian System of Medicine Bill, 2019; and
 - (ii) 116th Report on the National Commission for Homoeopathy Bill, 2019.
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